

National Company Law Tribunal

Allahabad Bench

C P NO. 38/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017

NAME OF THE COMPANY: I- Coram Technologies Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 59 of Companies Act, 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Shambhu Chopra	Adv	I. Coram	Chopra
2.	Fahim	Adv.	Resp-3	Fahim
3.	Gopal Verma	CP No.38/ALD/2017	Res-1	Gopal Verma

Sh. Shambhu Chopra Advocate for the petitioner company. Advocate Sh. Gopal Verma for respondent no.1 alongwith Advocate Sh. Syed Fahim respondent no.3.

The counsel for both parties informed such that the process of inspection is still going on.

Therefore, the petitioner is at liberty to make inspection of all relevant record. The respondent company is expected to provide a copy thereof as per rule and existing practise, to petitioner, in case, if there is some reservation or objection to the respondent company, for providing inspection or to supply of a copy of documents, then such may be brought to notice of this Court for passing an appropriate order thereon.

The matter be listed on 19th December, 2017.

Dated:23.11.2017

Typed by:
MD. Zaid
(Stenographer)

H.P. Chaturvedi, Member (Judicial)